

**DIVISION BENCH
COURT - II**

O-116

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/440(KB)2018
IA(I.B.C)/852(KB)2020, IA(I.B.C)/495(KB)2021,
IA(I.B.C)/511(KB)2021, IA(I.B.C)/1296(KB)2020,
IA(I.B.C)/614(KB)2021, IA(I.B.C)/822(KB)2021,
IA(I.B.C)/742(KB)2021, IA(I.B.C)/891(KB)2021,
IA(I.B.C)/808(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rohit Kapoor
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November, 2021, 10:30 A.M

Name of the Company	HUVEPHARMA SEA [PUNE] PRIVATE LIMITED Vs. AMRIT FEEDS LIMITED		
Under Section	IBC Under Sec 9(LIQUIDATION)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Mr. Anirban Ray, Advocate] For applicant in IA/742(KB)2021
2. Ms. Pooja Agarwal, Advocate]
3. Mr. Rites Goel, Advocate]

1. Mr. Mainak Bose, Advocate] For PNB
2. Mr. Debasish Chakrabarti, Advocate]
3. Ms. Trisha Mukherjee, Advocate]

1. Mr. Soorjya Ganguli, Advocate] For HDFC Bank
2. Ms. Kiran Sharma, Advocate]

1. Mr. Shaunak Mitra, Advocate] In IA/891(KB)2021
2. Mr. Shiv Ratan Kakrania, Advocate]
3. Mr. TanujKakrania, Advocate]

1. Mr. Ratnako Banerji, Sr.Advocate] For suspended members of Board of
2. Mr. Nirmalya Dasgupta, Advocate] Directors of the Corporate Debtor
3. Mr. Shwetaank Nigam, Advocate]

1. Mr. Joy Saha, Sr. Advocate] For applicant in IA/495(KB)2021 &
2. Mr. Avishek Guha, Advocate] R-4 in IA/511(KB)2021-11-09
1. Mr. Abhrajit Mitra, Sr. Advocate] For R-4 in IA/852(KB)2020
2. Mr. Satadeep Bhattacharyya, Advocate]
3. Mr. Satyaki Chaudhuri, Advocate]

3. Mr. KrishnarajThaker, Advocate] For Liquidator/Respondent
4. Ms. Sreenita Ghosh Thaker, Advocate]

ORDER

1. Ld. Senior Counsel / Ld. Counsel for the parties present.
2. **IA(IBC)/822(KB)2021** – This is an application filed by the Liquidator seeking directions accepting the claim filed by the Creditors. Let revised List of Creditors along with the application be taken on record. IA shall stand disposed of accordingly.
3. **IA(IBC)/742(KB)2021**– This is an application filed by the applicant seeking directions to the Liquidator to accept the revised claim submitted by the applicant. Ld. Counsel for the Liquidator wishes to file reply to the application justifying rejection of the claim. Let it be filed within two weeks. Copy of reply shall be served on the Ld. Counsel-on-Record for the applicant. List this matter on 17/12/2021.
4. **IA(IBC)/495(KB)2021&IA(IBC)/511(KB)2021**- Ld. Counsel appearing for the PNB submits that he may be permitted to file reply affidavit in both the applications. Reply affidavit will be very material for disposal of the applications. Let reply affidavit in both the applications be filed within two weeks. Copies of reply affidavit shall be served to the respective applicants. List this matter on 17/12/2021.
5. **IA(IBC)/891(KB)2021**– Interim order will continue till next date of hearing. List this IA also on 17/12/2021.
6. **IA(IBC)/852(KB)2021** – Let this application be listed on 15/11/2021.
7. All other remaining applications shall be tagged along on 17/12/2021.

Harish Chander Suri
Member (Technical)

Rohit Kapoor
Member (Judicial)

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